

Office of the District Judge, Sultanpur

Administrative Order No. 165 /2021

In compliance of Hon'ble High Court's letter no. 1969/LXXXVII-CPC/e-courts/Allahabad/dated 21 June, 2021, keeping in view the status of Covid-19 in Districts, the following guidelines are issued by the Hon'ble High Court regarding opening & functioning of Courts shall be applicable to all the courts of this judgeship :-

1. All the Courts of this judgeship will be open to take up the matter as detailed below :-
 - I. All cases, **excluding recording of evidence**. (In urgent cases the recording of evidence may be done with prior permission of undersigned.)
 - II. Matters of urgent nature be given priority.
 - III. The Remand/other Judicial Work in respect of under-trial Prisoner shall be done through **video conference only**. In case of any technical issues, other modes can be adopted.
 - IV. Other office related pending work.
 - V. Any other Administrative Work.
2. As soon as the work is completed, the Judicial Officers, Advocates and Court Staffs are directed to leave the Court room and Premises.
3. O/c Nazarat is directed to ensure complete sanitization (strictly as per medical guidelines), cleaning of entire court campus before opening of court with the help of District Magistrate, other administrative Officers, C.M.O./C.M.S. District Authorities shall ensure sanitization of court campus daily.
4. Daily Sanitization is the pre-condition of opening of Court. If sanitization could not be done, the Court should not be opened for the judicial work and inform promptly to the undersigned, accordingly by O/c Nazarat. So as a detailed report could be sent to the Hon'ble High Court.



5. O/c Nazarat shall also ensure thermal scanning check-up of all the persons entering in the court premises, with the help of District Magistrate, other administrative Officers, C.M.O./C.M.S. Central Nazir and Deputy Nazir will help in the aforesaid work. Central Nazir and Deputy Nazir shall report regarding this through O/c Nazarat on daily basis.
6. If any, Presiding Officer is interested/required the facility of virtual court, may inform the undersigned at the earliest. JITSI Video-conferencing software shall be used for conducting virtual court proceedings.
7. **The Computer Section (Centralized filing Section)** shall receive fresh cases/Applications (Civil/ Criminal) or any other application. All such cases/Applications shall be registered in CIS. The applications/Cases shall contain the details of advocate/Litigants including their mobile number so that the defects if any, may be informed to Counsel Concerned. Such application be thereafter placed before the assigned/concerned court.
8. **Written arguments by the parties** can also be submitted in the **Computer Section (Centralized filing Section)** which shall be sent to the concerned Court.
9. A dedicated e-mail **dcsultanpur@gmail.com** of District Court Sultanpur had already been created for receiving the Bail/Anticipatory Bail application or other urgent applications including written arguments, which is an alternative mode for receiving applications. Such applications sent by the learned Counsel through email **shall contain the details of advocates/litigants including his mobile number and email I.D.**
10. In condition of physical hearing all the presiding officers are directed that **only 4 chairs will be arranged in courtroom for advocates with proper distance** and Social distancing shall strictly be followed into the Court Premises and into the Court room.



11. Mask shall be strictly used by everyone who enters into the court premises as well as in the Court room. Sanitizer shall be arranged at the door of courtroom. **Reader, Clerk etc. shall follow Social/Physical distancing guidelines. Central Nazir will do needful in this regard under supervision and direction of O/c Nazarat.**
12. Only such Learned Advocates whose case is listed on a particular date shall be permitted to enter into the Court premises.
13. The entry of litigants or other representatives is strictly prohibited in the premises or at the entrance of court.
14. In urgent cases, where the evidence is to be recorded, with the prior permission of the undersigned, the witnesses and Advocates in that respect, shall be allowed to enter into the Court premises.
15. Daily consolidated report of the number of cases/applications decided, feedback etc. submitted by concerned courts through P.O. concerned to the I/c. Chief Administrative Officer from where the same shall be consolidated and be sent to System officer to submit to the office of CPC under the supervision of Nodal Officer Computer on daily basis without any fault.
16. The above guidelines regarding opening & functioning of the Courts shall be applicable to all the courts of this judgeship from 23.06.2021 till further order.
17. System Officer, District Court, Sultanpur is directed to upload this order on the official website of this judgeship.
18. The Guidelines/circular as issued by Hon'ble High Court vide letter no. 1969/LXXXVII-CPC/e-courts/Allahabad/dated 21 June, 2021 be strictly followed by Judicial Officer, Advocates & staff in letter & Spirit.

Inform all concerned accordingly.

Sd/-
District Judge,
Sultanpur
29.6.2021



Copy forwarded to following for information and necessary action:

1. District Magistrate, Sultapur
2. District Magistrate, Amethi
3. Superintendent of Police, Sultanpur
4. Superintendent of Police, Amethi
5. Jail Superintendent, Sultanpur.
6. All Courts/offices of District Court Sultanpur.
7. Secretary, DLSA, Sultanpur
8. Chief Medical Officer, Sultanpur
9. D.G.C. (Criminal)
10. D.G.C. (Civil)
11. District Information officer
12. President and Secretary, Bar Association Sultanpur,
13. President and Secretary, Bar Association Kadipur
14. President and Secretary, Bar Association Musafirkhana
15. Let a copy be affixed on notice Board.

sd/ _____

District Judge,
Sultanpur
22.06.2021

प्रति श्री श्री सहायिका र केंद्र
श्री प्रसाद श्री कानपुर चिकित्सा
दृष्ट प्रेषित ।

ASrivastava
22/6/2021
मुख्य प्रशासनिक अधिकारी
जनपद न्यायालय
सुलतानपुर